change on important routes. A co-axial cable has been laid between Ghaziabad. Tis Hazari and Janpath Exchanges and terminal equipment installation is in progress. This will also provide good junctions to[from these exchanges.

Registration of tiny match units

2561. SHRI V. GOPALSAMY: SHRI LADLI MOHAN NIG AM:

Will the Minister of RURAL RE-CONSTRUCTION be pleased to state:

(a) whether it is a fact that the Khadi and Village Industries Commission has issued notices to tiny match units that by the 31st March, 1981 they should all register themselves as cooperative of the State Government and from the 1st April, 1981 KVIC will not be responsible for marketing their products; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM); (a) and (b) The State Office of the Khadi and Village Industries Commission in Tamil Nadu where the majority of cottage match units assisted by the Commission are located, issued a circular on 5th February, 1981, with a view to apprise the cottage match units of the future role of the Commission in the promotion of cottage match industry. In future, the Commission will confine its marketing operations only to the units run departmentally by it or units attached to or working under its aided | recognised institutions. But in order to save the other cottage match units from undue hardship, the validity of the *bona-fide* certificates issued by the Commission to all cottage match units is to be extended upto 30th June, 1981. Once these units are outside the fold of the Commission, they will not be eligible for concessional rate of excise duty. Through this circular, therefore, these units have been advised to form themselves into cooperatives so that they might continue getting the excise concession. The circular has also clarified that Government t>^F

to Questions

Tamil Nadu have by an order dated 15th October. 1980 liberalised formation|registration of cooperatives for cottage match manufacturers and that the State Director ot Industries has been requested to render necessary help in registering the societies and enrolling their members. There is no compulsion that these units should become members only of the Service) Industries Cooperatives sponsored by the State Government. The units can form Workers' Cooperatives also.

Auction of Jackal and snake skins in Delhi ..

2562. SHRI V. GOPALSAMY: SHRI LADLI MOHAN NIGAM:

Will the Minister of AGRICULTURE be pleased to state;

(a) whether it i_3 a fact that the Jackal and snake skins were recently-auctioned at Tis Hazari Court, Delhi, if so, what is the number of items so auctioned and at what prices; and

(b) what steps Government have taken to check the menance of illegal trading in such skins?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (MISS KAMALA KUMARI): (a) Yes, Sir.

Details of articles auctioned and price fetched are given in the statement placed below.

(b) Wildlife (Protection) Act, 1972 contains adequate provisions to regulate trade in animal articles including skins. These provisions are enforced by the State Governments to check illegal trade in skins:

(b) Wildife (Protection) Act, 1972 Act, no person can keep or acquire animal articles without written permission of the Chief Wildlife Warden of the State.

(2) As per provisions of Sec. 44 of the Act, no person can carry on trade in animal articles without a

license granted by the Chief Wildlife Warden of the State.

(3) As per provisions of Sec. 48 of the Act, no person can keep animal articles which are not lawfully procured.

(4) According to provisions u£ Sec. 50 of the Act, the State Wildlife Authorities are empowered to

μ

search th_e premises or vehicles and seize such articles involved in any violation of the Act, and produce before a court. When such articles involve uncured skins, these are auctioned with the approval of the court. In case of animal articles involved in any violation of the Act, these may be forfeited and finally auctioned o_n orders of the court.

Statement

List of items auctioned on 25-2-1981 at Tis Hazari Courts,

Sl. No.	Name of article(s)	quantity	Order regarding forfeiture of disposal passed by cuort of	Amount fetched
				R*.
1	Sudode sheos with snake	7 Pairs	Shri R.L. Chugh, Addl. Magistrate, Delhi	280,00
2	Snake skin small jacket/ coat.	2 Pcs.	Shri M.A. Khan, Addl. Chief Metropolitan Magistrate Delhi.	370.00
3	Snake skin lady bags.	3 Pcs.	Shri M.A. Khan, Addl. Chief Metropolitan Magistrate Delhi.	60.00
4	Sucde Long Coat with Jungle Cat trimming.	3 Pcs.	As above	510.00
5	Sucde Long Coat with Common Fex Trimming.	ı Pc.	As above	270,00
6	Suede Long Coat with Jungle Cat lining.	ı Pc.	As above	450.00
7	Water dipped jungle Cat skins.	183 Pcs.	Shri H.P. Sharma, add. Chief Metropolitan Magistrate, Delhi.]
8	Water Dipped Common Fox	25 Pcs.	As above	
9	skin Uncured Jackal skins.	22 Pcs.	Ás aaove	\$ 4200.00
10	Uncured Common Fox skins	16 Pcs.	As above	
11	Uncured Jungle Cat skins	8 Pcs.	As above	j.
12	Jackal skins cured	1588 Pcs.	Shri R.L. Chugh, Addl. Ghief Metropolitan Magistrate, Dethi.	5002.0